

17.9.2014

For Applicant: Sri Praveen Kumar
For Respondents: Sri R. Mishra

The present CCP has been filed for non-compliance of the order dated 19.2.2013 passed in O.A. No. 100 of 2012. In pursuance of the directions issued by this Tribunal, the respondents have categorically indicated in compliance report that the applicant has already been paid a sum of Rs. 32980/- towards interest as directed by this Tribunal. Sri Praveen Kumar, learned counsel for the applicant fairly submitted that the order of this Tribunal has been complied with and as such nothing remains to be adjudicated in this case. Accordingly the CCP is dismissed. The notice issued to the respondent stands discharged.

J.Ch

(Ms. Jayati Chandra)
Member (A)
Girish/-

VR.Kapoorwal

(Navneet Kumar)
Member (J)

OK
copy of order
dt. 17-9-2014
prepared
on 18-9-14
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